

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

(IB)-271/ND/2018

Under Section: 9 of IBC Code, 2016.

In the matter of:

M/s Synergy Property Development
Services Pvt. Ltd.

.....Applicant

Order delivered on 13.11.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant : Mr. Balaji Srinivasan, Adv.
Mr Siddhanto Kohli, Adv.

For the Respondent : Mr. Dhruv Gandhi, Adv.
Mr. Sahil Kakkar, Adv.
Mr. Arhum Sayeed, Adv.

ORDER

CA No. 50/2018, C-IV filed by the Operational Creditor for production of additional documents along with the affidavit served to the learned counsel for the respondent who gives no objection for said documents being taken on record. CA No. 50/2018, C-IV is disposed of in terms of the above order. Learned counsel for the applicant undertakes to file the synopsis of the page numbers and incidents on or before the next date of hearing, with the copies in advance to the other side. Fix the matter for final hearing on 05.12.2018.

Sd/-

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

